

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2013

Sub: Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondents : North Karanpura Transmission Company Ltd. and others.

Petition No. 20/MP/2013

Sub: Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondents : Talcher-II Transmission Company Ltd. and others.

Date of hearing : 30.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Aditya Panda, Advocate, NKTCL AND TTCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Axilium Jayamary, TANGEDCO
Shri P.J. Jain, GUVNL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri Samir Malik, MSEDCL
Shri Padamjit Singh, PSPCL

Record of Proceedings

Learned proxy counsel for NKTCL and TTCL requested for short adjournment to file reply to the additional submissions filed by the petitioners on 22.9.2014. Learned counsel for the petitioner objected to the adjournment.

2. After hearing the learned counsels for the petitioner and respondents, the Commission directed NKTCL and TTCL to file their replies to the additional submissions filed by the petitioners on or before 7.10.2014 with an advance copy to the petitioner.

3. The Commission directed that due date of filing the replies should be strictly complied with.

4. The petitions shall be listed for hearing on 9.10.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)